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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/309/ (IB)/2017
NAME OF THE PETITIONER(S) : KANOI METAL CORPORATION
NAME OF THE RESPONDENT(S) : CALIMA TECHNOLOGIES PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1	K.S. GANESH BABU	Counsel for Petitioner	2-1-3-
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ORDER

Counsel for Petitioner present and submitted that he has not complied with the provisions of section 9(3)(b) and (c) of I&B Code, 2016 on or before 15.07.2017. Therefore, the petition abates and the same is **dismissed**. However, the Petitioner is at liberty to file a fresh petition, if so desired.

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)
ghk


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)